

THE CONSTITUTION OF BENCHES w.e.f. 17.10.2024

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter II of the Rules of High Court at Patna.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Chief Justice Hon'ble Mr. Justice Partha Sarthy	Group-6 Group-7 Group- 8 Group- 9 Group-10 Group -16 Group- 30 Group- 32(ii) Group- 34	i) PIL matters ii) Relating to validity of Acts, Rules & Regulations etc. of Central Government iii) Relating to validity of Acts, Rules & Regulations etc. of State Government. iv) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes (Except Custom Matters). v) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing (Except Excise Matters) vi) Judicial Service vii) Trade & Commerce (Works Contract - Tender and Blacklisting Matters) viii) LPA arising from service and Education from year 2022 onwards ix) LPA arising from other than service x) Misc Appeals (DB) (Taxation) xi) Commercial Appellate Division Matters xii) Specially assigned matters
2.	DB-II Criminal Application Motion Bench	Hon'ble Mr. Justice Ashutosh Kumar Hon'ble Mr. Justice Rajesh Kumar Verma	Group-6 Group- 36 Group-41 Group-55 Group-56 Group-58	i) PIL matters (Assigned) ii) Supreme Court Appeals iii) Cr. Appeal (DB) and All I.As. iv)Cr. Appeal (DB) Hearing Matter v) Death reference vi) Govt. Appeal (DB) vii) Original Cr. Misc.(DB) viii) Specially Assigned matters.

3.	DB-III	Hon'ble Mr. Justice Vipul M. Pancholi Hon'ble Mr. Justice Dr. Anshuman	Group- 36 Group-41 Group-55 Group-56 Group-58 Group- 30	i) Supreme Court Appeals ii) Cr. Appeal (DB) and All I.As. iii)Cr. Appeal (DB) Hearing Matter iv) Death reference v) Govt. Appeal (DB) vi) Original Cr. Misc.(DB) vii) LPA arising from Education service matters (2020-2021) viii) Specially Assigned matters.
4.	DB-IV Civil Application Motion Bench	Hon'ble Mr. Justice P. B. Bajanthri Hon'ble Mr. Justice S.B.P. Singh	Group -4 Group -8 Group -9 Group-11 Group -16 Group-23 Group-30 Group-31 Group- 32 Group- 33 Group-53	i) Civil Review (DB) other than Tied up ii)Only Custom Matters iii) Only Excise Matter iv) CAT Matters - Writ & Appeals v) Trade & Commerce (Custom matters) w.e.f. 05.07.24 vi) Company Appeals (DB) vii) LPA arising from service matters up to year 2021 viii) LPA arising from Education service matters up to 2019 ix) Matrimonial Reference x) Misc. Appeal(DB) Except Taxation xi) MJC (DB) All Matters Except Tied Up xii) Cr. W. J. C. (DB)- BCC Act, Habeas Corpus & others xiii) Specially Assigned Matters
5.	DB- V	Hon'ble Mr. Justice Rajeev Ranjan Prasad HMJ. Ashok Kr. Pandey	Group- 36 Group-41 Group-55 Group-56 Group-58	i) Supreme Court Appeals ii) Cr. Appeal (DB) and All I.As. iii)Cr. Appeal (DB) Hearing Matter iv) Death reference v) Govt. Appeal (DB) vi) Original Cr. Misc.(DB) vii) Specially Assigned matters.
6.	Special Bench (Friday)	Hon'ble the Chief Justice	Group- 35 Group-33	i) Request case ii) Specially assigned matters
7.	Special Bench (Friday)	Hon'ble Mr. Justice P. B. Bajanthri	Group- 13	i) Hearing Matters ii) Specially assigned matters
Civil Benches				
8.	SB- I CIVIL	Hon'ble Mr. Justice Mohit Kumar Shah	Group -22 Group -4	i) Other Miscellaneous ii) Civil Review non Tied-up matters iii) Specially Assigned Matter iv) Tied up matters
9.	SB- II CIVIL	Hon'ble Mr. Justice Bibek Chaudhuri	Group -14 Group-37	i) Education Service – From year 2020 to 2021 ii)Second Appeal (1996 to 2000) Hearing iii) Specially Assigned Matter iv) Tied up matters
10.	SB-III CIVIL	Hon'ble Mr. Justice Nani Tagia	Group -13 Group-19	i) Service Matter other than education service up to 2018 ii)Election matters iii) Specially Assigned Matter iv)Tied up matters

11.	SB-IV CIVIL	Hon'ble Mr. Justice Prabhat Kumar Singh	Group -12 Group -14 Group -29	i) Education matters ii) Education Service – From year 2022 onwards iii)M.J.C Non –Tied Up Matter from year 2022 onwards iv) Specially Assigned Matter v)Tied up matters
12.	SB-V CIVIL	Hon'ble Mr. Justice A. Abhishek Reddy	Group -16 Group -20 Group-36	i) Trade & Commerce other than Work Contract – Tender & Blacklisting matter (From Year 2021) (except custom matters) ii) Industrial Disputes(From Year 2021) iii) Supreme Court Appeal iv)Specially Assigned Matters v)Tied up matters
13.	SB-VI CIVIL	Hon'ble Mr. Justice Nawneet Kumar Pandey	Group -18 Group -21 Group-37	i) Panchayat, Local Self Governance etc. ii) Environment Related iii)Second Appeal (2001 to 2005) Hearing iv) Specially assigned matter v)Tied up matters
14.	SB- VII CIVIL	Hon'ble Mr. Justice Purnendu Singh	Group- 13 Group-42	i) Service matters other than Education service From 2023 onwards ii)Or. Cr. Misc. (SJ) iii) Specially assigned matter iv)Tied up matters
15.	SB-VIII CIVIL	Hon'ble Mr. Justice Satyavrat Verma	Group-14 Group -17 Group -29	i)Education Service – up to year 2019 ii)Land related From 2020 onwards iii)M.J.C Non –Tied Up Matter from year 2019 to 2021 iv) Specially assigned matter v)Tied up matters
16.	SB –IX CIVIL	Hon'ble Justice Smt. G. Anupama Chakravarthy	Group 16 Group 20 Group-42, 43 & 44	i) Trade & Commerce other than Work Contract – Tender & Blacklisting Matter – up to year 2020 (except custom matters) ii)Industrial Disputes – up to year 2020 iii) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) Up to 2005 iv) Specially assigned matter v)Tied up matters
17.	SB-X CIVIL	Hon'ble Mr. Justice Harish Kumar	Group -13 Group- 15 Group – 24, 25, 26, 27	i) i) Service Matter other than education service – From 2019 to 2022 ii) Retirement benefits iii) Company Matters iv) Specially assigned matter v)Tied up matters
18.	SB-XIII CIVIL	Hon'ble Mr. Justice Shailendra Singh	Group-29 Group -45	i) First Appeal From Year 2004 to onwards ii) Criminal Quashing up to year 2019 iii) Specially assigned matter iv)Tied up matters

19.	SB- XII CIVIL	Hon'ble Mr. Justice Arun Kumar Jha	Group- 1 Group- 2 Group- 3 Group-31 Group-37 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. iii) Civil Reference iv) Matrimonial Reference v) Second Appeal (1991 to 1995) Hearing vi) Test Case vii) Test Suit viii) Title Suit ix) Specially assigned matter x) Tied up matters
20.	SB-XIV CIVIL	Hon'ble Mr. Justice Alok Kr. Pandey	Group -17 Group 45 Group-37	i) Land Related from 2018-19 ii) Criminal Quashing – 2020-2022 iii) Second Appeal up to year 1990 Hearing iv) Specially Assigned matter v) Tied up matters
21.	SB-XV CIVIL	Hon'ble Mr. Justice Sunil Dutta Mishra	Group-29 Group -17 Group-42, 43 &44	i) First Appeal up to Year 2003 ii) Land related Up to 2017 iii) Criminal Appeal (SJ) From year (2006 to 2012) Hearing iv) Specially assigned matter v) Tied up matters
22.	SB-XI CIVIL	Hon'ble Mr. Justice Khatim Reza	Group-37 Group-5 Group -29	i) Second Appeal ii) Civil Revision iii) M.J.C Non –Tied Up Matter up to year 2018 iv) Specially assigned matter v) Tied up matters
Criminal Benches				
23.	SB-I Criminal	Hon'ble Mr. Justice Arvind Singh Chandel	Group-52 Group-54 Group-49 Group-43 Group-57 Group-59	i) Criminal Revision From 2023 onwards ii) Criminal Writ iii) Cr. Misc. Transfer iv) Criminal Appeal under J.J.Act v) Govt. Appeal(SJ) vi) SLA vii) Specially assigned matter viii) Tied up matters
24.	SB-II Criminal	Hon'ble Mr. Justice Anjani Kumar Sharan	Group-46 Group-43 Group- 47 Group- 48	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification(SJ) iv) Restoration(SJ) v) Specially assigned matter vi) Tied up matters
25.	SB-III Criminal	Hon'ble Mr. Justice Anil Kumar Sinha	Group-46 Group-43	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Cancellation of Bail iv) Specially assigned matter v) Tied up matters
26.	SB-IV Criminal	Hon'ble Mr. Justice Sandeep Kumar	Group-42, 43 & 44 Group - 58	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From 2019 to 2021 ii) First Appeal From Year 1996 to 2000- Hearing iii) Specially Assigned Matter iv) Tied up matters

27.	SB-V Criminal	Hon'ble Mr. Justice Rajiv Roy	Group- 46 Group-43	i)Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially Assigned matter iv)Tied up matters
28.	SB-VI Criminal	Hon'ble Mr. Justice Jitendra Kumar	Group-42, 43 & 44 Group-52	i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From 2006 to 2018 ii) Criminal Revision from 2019 to 2022 iii)Specially Assigned Matter iv) Tied up matters
29.	SB-VII Criminal	Hon'ble Mr. Justice Chandra Prakash Singh	Group- 45 Group-52	i) Criminal Quashing – from year 2023 onwards ii)Cr. Revision upto 2018 iii)Specially Assigned matter iv) Tied-up matters
30.	SB-VIII Criminal	Hon'ble Mr. Justice Chandra Shekhar Jha	Group-42, 43 & 44	i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From 2022 onwards ii) Specially Assigned matter iii) Tied-up matters
31.	SB-IX Criminal	Hon'ble Mr. Justice R. P. Mishra	Group-46 Group-43	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii)Specially assigned matter iv)Tied up matters
32.	SB-X Criminal	Hon'ble Mr. Justice R.C. Malviya	Group - 32 Group-42, 43 & 44	i)Misc. Appeal (SJ) ii)Cr. Appeal (S.J.) 2013 to 2015 Hearing iii)Specially assigned matter iv)Tied up matters

Note :— 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Division Benches.

2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches. .

3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Friday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.

4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.